

subsequent approval of Hon'ble Supreme Court. There are no reports in the Ministry to indicate that the State Governments have not followed the above procedures. In cases of illegal mining etc, concerned State Governments have been advised to take appropriate action in such matters as per existing provision of law.

Pollution of rivers by private companies

4035. SHRI T.T.V. DHINAKARAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is proposed to enhance the punishment for polluting the rivers by private companies; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Sir. There is no proposal under consideration of the Ministry of Environment and Forests to enhance punishment for polluting the rivers by private companies.

(b) Does not arise.

Audit of water pollution

4036. SHRI T.T.V. DHINAKARAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is proposed to conduct audit of water pollution; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As per information provided by the office of the Comptroller and Auditor General (CAG) of India, it has selected the topic "Water Pollution in India" for conducting all India review during 2010-11. As per the provisions of CAG (Duties, Powers and Conditions of Service) Act 1971, the scope and extent of audit would be decided by the CAG.

Strategy for climate change

4037. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether India and China decided to adopt a common strategy for climate change at a meeting between the Prime Ministers of two countries at Copenhagen on the side lines of recent climate summit; and